

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.59/MP/2023**

- Subject : Petition under Section 79 (1) of the Electricity Act, 2003 read with Regulation 6, 8, 17 & 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking directions for re-accreditation and registration of the Petitioner under Renewable Energy Certificates mechanism and consequent reliefs.
- Date of Hearing : 24.4.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Dhanashree Agro Products Private Limited (DAPPL)
- Respondents : Power System Operation Corporation Ltd. (POSOCO) and Anr.
- Parties Present : Shri Akshat Jain, Advocate, DAPPL  
Shri Sanjeev Kumar, Advocate, DAPPL  
Shri Avdesh Mandloi, Advocate, DAPPL  
Shri S. Kumar, Advocate, DAPPL  
Shri Bishm Pratap, Advocate, DAPPL  
Shri Kailash Chand Saini, POSOCO  
Shri Gajendra Sinh Vasava, POSOCO

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking directions to the Respondents for revalidation of accreditation and registration of the Petitioner for Renewable Energy Certificate (REC). Learned counsel mainly submitted the following:

- (a) The Petitioner has set-up a bio-fuel based generating station having installed capacity of 26 MW ('the Project') out of which 6.6 MW power for its captive consumption is registered under the REC mechanism.
- (b) On 13.6.2016, the Petitioner was issued a certificate of accreditation by the Uttarakhand Renewable Energy Development Agency (UREDA) for the aforesaid 6.6 MW capacity which was valid for a period of five years i.e. upto 12.6.2021. On the above basis, POSOCO had issued certificate for registration to the Petitioner in respect of the Project on 24.6.2016, which was valid for a period of five years i.e. upto 23.6.2021.
- (c) Subsequently, on 14.6.2021, the Petitioner issued a letter to UREDA requesting for extension of the accreditation validity of its 6.6 MW capacity under the REC mechanism and also paid the required fees thereof. However, UREDA, on 17.6.2021, replied to the Petitioner stating that the Petitioner was

required to apply for re-accreditation/extension of validity through online portal as the extension of validity/re-accreditation was online process.

(d) Thereafter, when the Petitioner applied for re-accreditation on the portal, the online gateway did not accept its application and thus, the Petitioner has been left without accreditation and consequently, its registration also expired without revalidation. The delay in applying for revalidation of its accreditation had occurred through inadvertence and may be condoned.

2. The representative of the Respondent No.1, NLDC/POSOCO submitted that there was delay of 2 days in applying for revalidation of its accreditation by the Petitioner and the Respondent has no objection towards the prayers made by the Petitioner.

3. Learned counsel for the Petitioner submitted that keeping in view that the Respondent does not have any objection, the matter may be reserved for order.

4. Considering the submissions made by the learned counsel for the Petitioner and the representative of the Respondent, the Commission admitted the Petition. The Commission directed the Respondent to file its reply, if any, within two weeks with advance copy to the Petitioner who may file its rejoinder within a week thereafter.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**